

Factual and action take report in the matter of Mahendra Jaliawada V/s State of Rajasthan & Ors. (Original Application No. 53/2024 (CZ) (O.A. No. 15/2024-PB) as per the directions of Hon'ble NGT, Central Zone Bench, Bhopal

Background –

In the case filed by Sh. Mahendra Jaliawada V/s State of Rajasthan & Ors. before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, and The Original Application was registered on the Basis of application received from Sh. Mahendra Jaliawada, the issued raised in this application is illegal mining of Bajri is in progress at Gram Panchayat Khajwana, Tehsil-Mundawa, Nagaur, Rajasthan by causing damage to the Khejri Tree which is state tree in Rajasthan. It is alleged that on the land of the Applicant also illegal mining of Bajri is done by one Sitaram/Ramjeevan/Pichkiya and their gang and no action is taken by the competent Authorities.

Order –

Hon'ble NGT Central Zone Bench passed an order dated 01.04.2024 which inter-alia says as under:

1. "IN compliance of the previous order, no reply has been filled. Respondents are directed to submit their reply. In the meantime, we call a report from a committee consisting: -
 - (i) District Magistrate, Nagor, Rajasthan
 - (ii) One Representative from the Rajasthan State Pollution Control Board.
2. The committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

Field Visit: -

As per the representative nomination letters of District Collector Nagaur dated 13/05/2024 appointing SDM, Mundawa as his representative and letter of Member Secretary, Rajasthan State Pollution Control Board, Jaipur dated 09.04.2024 appointing Regional Officer, Nagaur as his representative (Copies enclosed at Annexure-1 and Annexure-2) for the field visit following Officials conducted the field visit on 02.07.2024 in connection with this case:

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
नागौर (राजस्थान)

उपखण्ड मजिस्ट्रेट
मूण्डवा (नागौर)

- i. Sh. Lakha Ram, SDM Mundawa, Dist. Nagaur (As representative of The District Collector, Nagaur).
- ii. Sh. Sachin Kumar, Regional Officer, Rajasthan State Pollution Control Board, Nagaur.
- iii. Sh. Narendra Khatik, Mining Engineer, Mining Department, Nagaur
- iv. Sh. Tejraj Gaur, Assistant Environmental Engineer, Rajasthan State Pollution Control Board, Nagaur.

Observations: -

During the field visit and on perusal of records, it was observed that: -

- A. Regarding M/s Smt. Rameshwari Devi W/o Shri Rajaram, Reference No. 20221000070610, (ML No. 32/2022), N/v- Khajwana, Tehsil- Mundawa, District- Nagaur.
 - i. That Environment Clearance was issued by State Environment Impact Assessment Authority (SEIAA) Rajasthan vide letter no. F1(4)/SEIAASEAC-Raj.Sectt./Project/Cat.B2(2343)/2023-24 Jaipur dated 21.09.2023 for Silica Sand (Minor Mineral) with production capacity of 41250 TPA (ROM).
 - ii. That Consent to Operate was issued by Regional Office, RSPCB, Nagaur vide order no. F(Mines)/Nagaur (Mundawa)/1(1)/2023-2024/1493-1494 Jaipur dated 08.01.2024 for Silica Sand (Minor Mineral) with production capacity of 41250 TPA (ROM) which is valid up to 31.12.2028.
 - iii. That the mine was found non-operational during the inspection however mining operation had conducted in the past with 01 Nos. of pit.
 - iv. That presently approx. 8-10 trees of Neem, khejri & other bushes etc were observed on site.
- B. Regarding M/s Sh. Rameshwar Lal/Sh. Ramniwas, Reference No. 20231000083416, N/v- Khajwana, Tehsil- Mundawa, District- Nagaur.
 - i. That Letter of Intent (LOI) had been issued by Additional Director of Mines (Mine) and compliance of LOI is still awaited before that report received by mining department on availability of mineral available which stated that mineral is friable sandstone.
 - ii. That mine location was visited & khasra was found intact and no mining operation were found underway on the respective land.

It is pertinent to mentioned that as per report (Copy enclosed at Annexure-4) submitted by Mining Engineer, Nagaur: -

- i. That as per original application of Sh. Mahendra Jaliawada there were two applications name Smt. Rameshwari and Sh. Ramchswar Lal on Khatedari Land of Village – Khajwana, Tehsile- Mundawa, District- Nagaur.
- ii. That regarding M/s Smt. Rameshwari Lease Agreement had been executed on 19.12.2023 and registration of lease agreement had been executed on 21.12.2023 and before that report




 क्षेत्रीय अधिकारी
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
 नागौर (राजस्थान)


 उपखण्ड मजिस्ट्रेट
 मूण्डवा (नागौर)

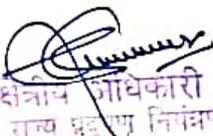
- received by mining department on availability of mineral available which stated that mineral is friable sandstone.
- iii. That regarding M/s Sh. Rameshwar Letter of Intent (LOI) had been issued by Additional Director of Mines (Mine) and compliance of LOI is still awaited and before that report received by mining department on availability of mineral available which stated that mineral is friable sandstone.
- iv. That earlier complaint regarding Smt. Rameshwari as mentioned in application of Sh. Mahedra Jaliawada had been verified by Mining's Officials on 18.09.2023, illegal mining/production of approximate 360 Metric Tonne were found and as per rule penalty of Rs. 1,46,000/- were deposited to respective Mining Department.
- v. That in continuation to above mine re-visited by Mining's Officials on 03.11.2023, illegal mining/production of approximate 131.25 Metric Tonne were found and as per rule penalty of Rs. 1,64,375/- were deposited to respective Mining Department after that again mine visited by Superintendent Mining Engineer, Ajmer on 20.01.2024, illegal mining/production of approximate 61966.76 Metric Tonne were found and Notice was issued on 25.01.2024 after rejection of reply order was issued on 19.03.2024 station for deposition of penalty.
- vi. That as per Superintendent Mining Engineer, Ajmer order dated 21.03.2024 E- Ravana has been deactivated on departmental system of Mines.

Conclusion: -

A. Regarding M/s Smt. Rameshwari Devi W/o Shri Rajaram, Reference No. 20221000070610, (ML No. 32/2022), N/v- Khajwana, Tehsil- Mundawa, District- Nagaur

1. That Environment Clearance was issued by State Environment Impact Assessment Authority (SEIAA) Rajasthan vide letter no. F1(4)/SEIAASEAC-Raj.Sectt./Project/Cat.B2(2343)/2023-24 Jaipur dated 21.09.2023 for Silica Sand (Minor Mineral) with production capacity of 41250 TPA (ROM) (Copy enclosed at Annexure-6).
2. That Consent to Operate was issued by Regional Office, RSPCB, Nagaur vide order no. F(Mines)/Nagaur (Mundawa)/1(1)/2023-2024/1493-1494 Jaipur dated 08.01.2024 for Silica Sand (Minor Mineral) with production capacity of 41250 TPA (ROM) which is valid up to 31.12.2028 (Copy enclosed at Annexure-5).
3. That the mine was found non-operational during the inspection however mining operation had conducted in the past with 01 Nos. of pit.
4. That presently approx. 8-10 trees of Neem, khejri & other bushes etc were observed on site.
5. That earlier complaint regarding Smt. Rameshwari as mentioned in application of Sh. Mahedra Jaliawada had been verified by Mining's Officials on 18.09.2023, illegal mining/production of approximate 360 Metric Tonne were found and as per rule penalty of Rs. 1,46,000/- were deposited to respective Mining Department




क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
नागौर (राजस्थान)


उपखण्ड मजिस्ट्रेट
मूण्डवा (नागौर)

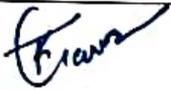
6. That in continuation to above mine re-visited by Mining's Officials on 03.11.2023, illegal mining/production of approximate 131.25 Metric Tonne were found and as per rule penalty of Rs. 1,64,375/- were deposited to respective Mining Department after that again mine visited by Superintendent Mining Engineer, Ajmer on 20.01.2024, illegal mining/production of approximate 61966.76 Metric Tonne were found and Notice was issued on 25.01.2024 after rejection of reply order was issued on 19.03.2024 station for deposition of penalty.
7. That as per Superintendent Mining Engineer, Ajmer order dated 21.03.2024 E- Ravana has been deactivated on departmental system of Mines.

B. Regarding M/s Sh. Rameshwar Lal/Sh. Ramniwas, Reference No. 20231000083416, N/v- Khajwana, Tehsil- Mundawa, District- Nagaur.

1. That Letter of Intent (LOI) had been issued by Additional Director of Mines (Mine) and compliance of LOI is still awaited before that report received by mining department on availability of mineral available which stated that mineral is friable sandstone.
2. That mine location was visited & khasra was found intact and no mining operation were found underway on the respective land.

Enclosures: -

- (i) Nomination letter of District Collector Nagaur dated 13.05.2024 appointing SDM, Mundawa. **(Annexure -1)**
- (ii) Nomination letter of Member Secretary, Rajasthan State Pollution Control Board, Jaipur dated 09.04.2024 appointing Regional Officer, Nagaur **(Annexure -2).**
- (iii) Photographs of the Mines taken during the field visit. **(Annexure-3).**
- (iv) Report of Mining Engineer, Nagaur enclosed **(Annexure-4).**
- (v) Copy of Consent to Operate of M/s Ramehswari Devi enclosed **(Annexure-5).**
- (vi) Copy of EC of M/s Rameshwari Devi enclosed **(Annexure -6).**

		
Tejraj Gaur	Sachin Kumar	Lakha Ram
Assistant Environment Engineer, Rajasthan State Pollution Control Board, Nagaur	Regional Officer, Rajasthan State Pollution Control Board, Nagaur	SDM Mundawa, Dist. Nagaur (As representative of The District Collector, Nagaur)

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, नागौर
क्रमांक/न्याय/एन.जी.टी./2024/ 3484 दिनांक- 13.05.2024

:: कार्यालय आदेश ::

एनजीटी प्रकरण संख्या ओ.ए. 53/2024 महेन्द्र जलियावाड़ा बनाम राजस्थान राज्य में पारित आदेश दिनांक 01.04.2024 की पालना में प्रकरण में वस्तुस्थिति की रिपोर्ट पेश की जानी है। अतः अद्योहस्ताक्षरकर्ता के प्रतिनिधि के रूप में श्री लाखाराम, उपखण्ड मजिस्ट्रेट, मूण्डवा को नियुक्त किया जाकर निर्देशित किया जाता है कि प्ररनगत भूमि का मौका निरीक्षण क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण विभाग, नागौर के साथ किया जाकर वस्तुस्थिति की संयुक्त रिपोर्ट अविलम्ब अद्योहस्ताक्षरकर्ता को प्रस्तुत करें।


(अरुण कुमार पुरोहित)
जिला कलक्टर एवं जिला मजिस्ट्रेट,
नागौर
दिनांक :- 13.05.2024

क्रमांक/सम/ 3485-87
प्रतिलिपि निम्न को सूचनार्थ/पालनार्थ :-
1-अतिरिक्त जिला कलक्टर, नागौर।
2-क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण विभाग, नागौर।
3-उपखण्ड मजिस्ट्रेट, मूण्डवा।


अतिरिक्त जिला कलक्टर
नागौर



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (570) RPCB/Legal/NGT/2024 / 5253 Date: 09/01/2024

Regional officer,
Rajasthan State Pollution Control Board,
Nagaur

Sub: - Hon'ble National Green Tribunal, Bhopal order dated 01.04.2024 in Original Application No. 53/2024 (CZ), Mahendra Jaliawada Vs State of Rajasthan & Ors.

Sir,

With reference to above subject, it is to inform that the Hon'ble NGT has passed an order dated 01.04.2024 and directed inter-alia as follow:-

1. In compliance of the previous order, no reply has been filed. Respondents are directed to submit their reply. In the meantime, we call a report from a committee consisting: -
 - i. District Magistrate, Nagaur, Rajasthan.
 - ii. One representative from Rajasthan State Pollution Control Board.
2. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order dated 01.04.2024. The Hon'ble NGT order dated 01.04.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary *el*

Copy to following for Information and for further necessary action -

1. District Magistrate , Nagaur, Rajasthan

Member Secretary

RajKaj Ref
6562564



Signature valid

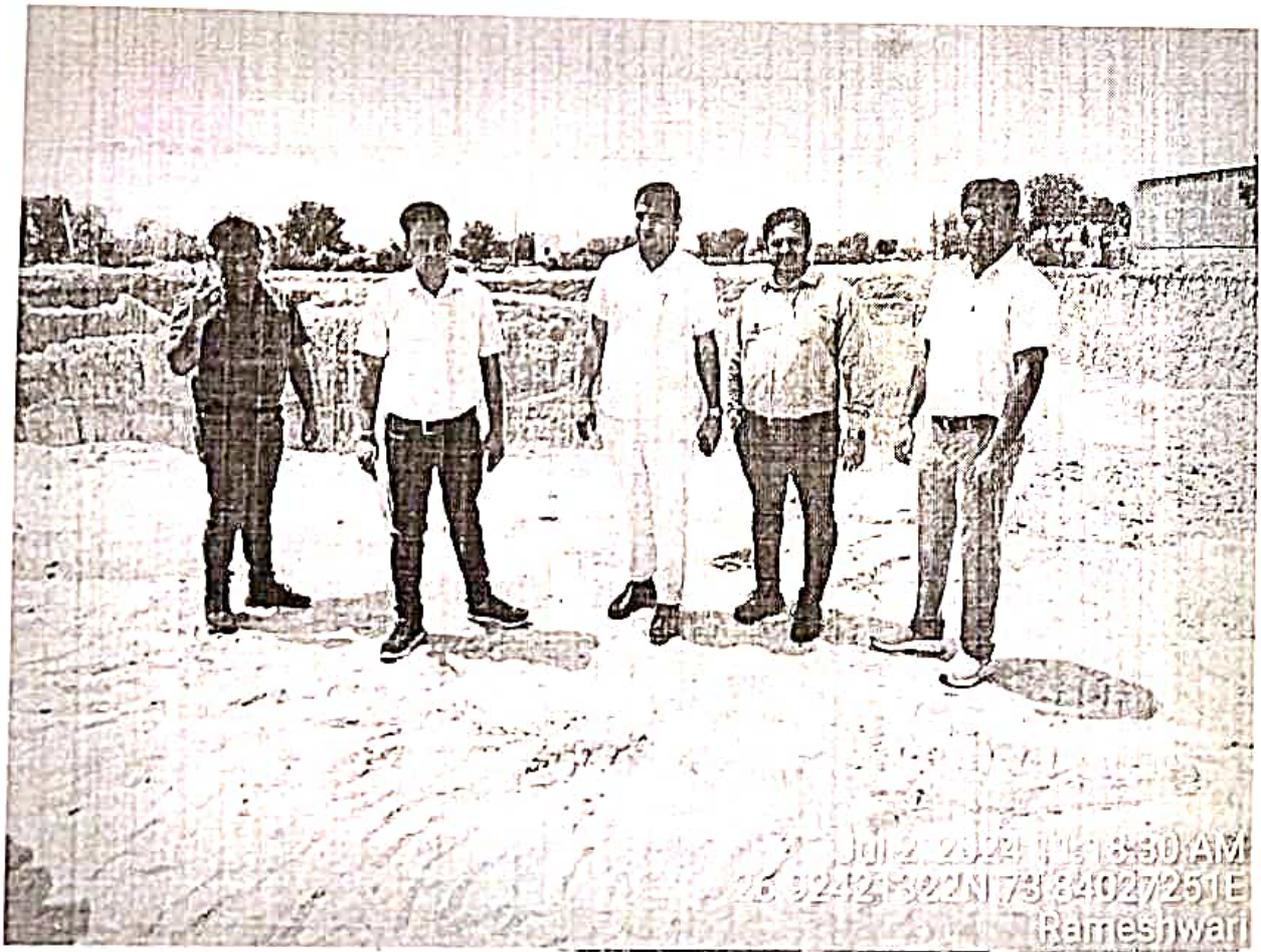
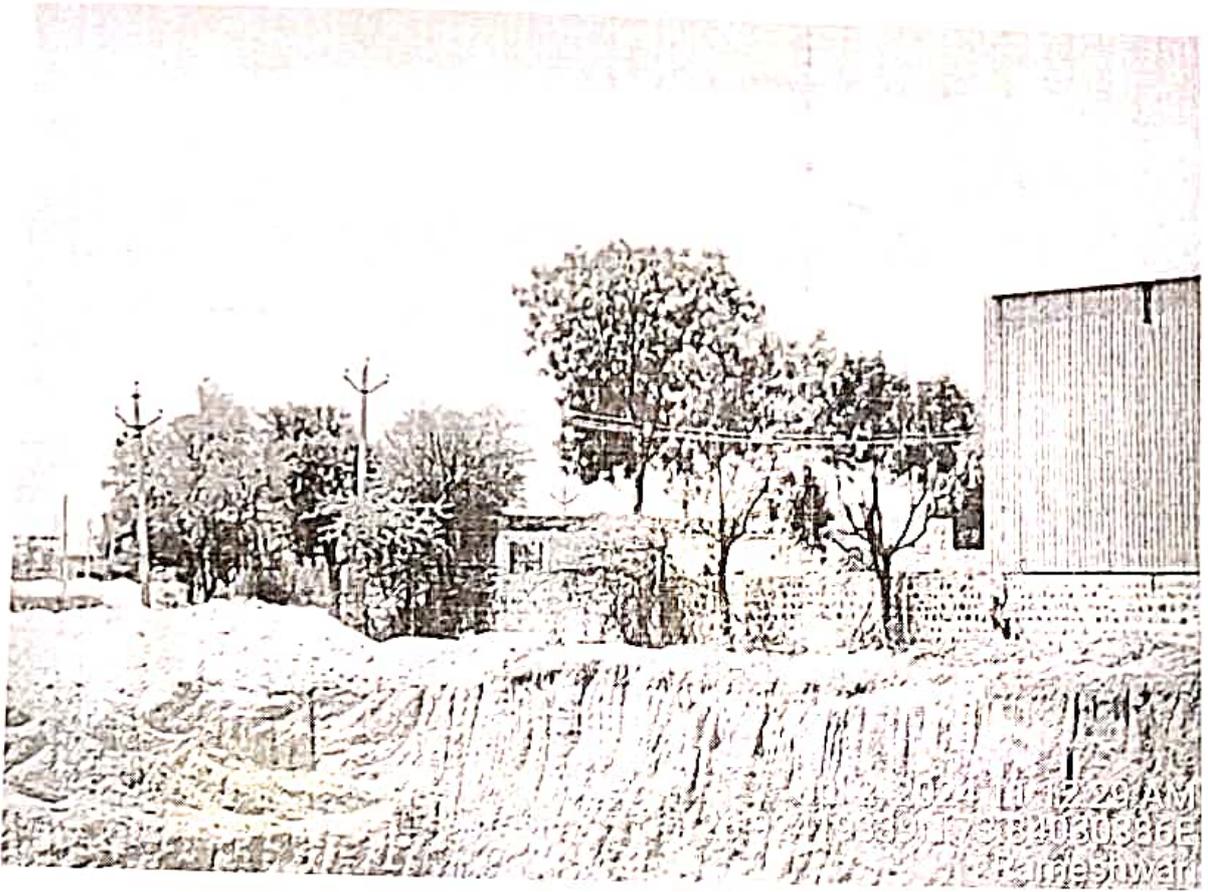
Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.04.09 11:58:06 IST
Reason: Approved

Photographs of the area taken during the field visit

A. Regarding M/s Smt. Rameshwari Devi W/o Shri Rajaram, Reference No. 20221000070610, (ML No. 32/2022), N/v- Khajvana, Tehsil- Mundawa, District- Nagaur

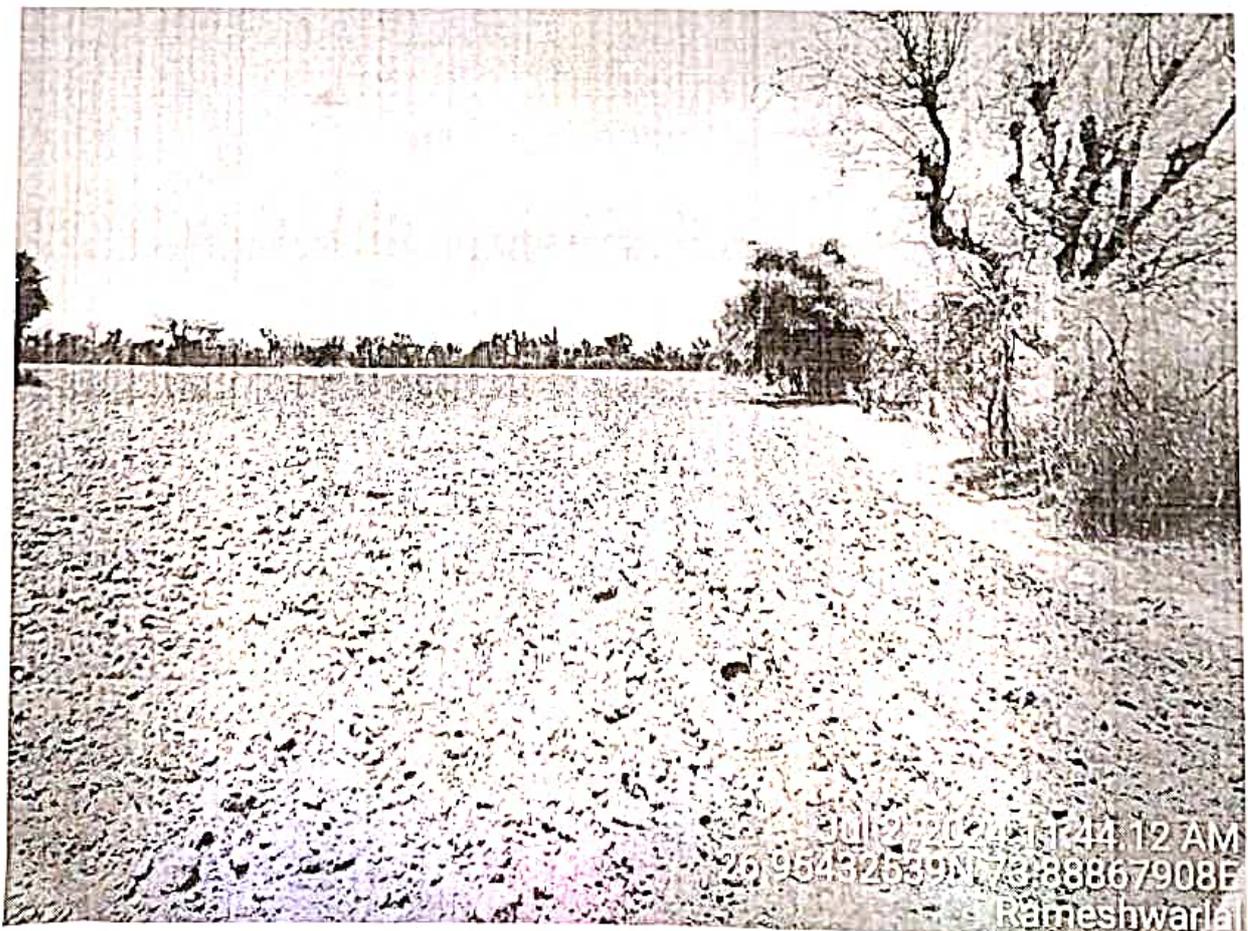




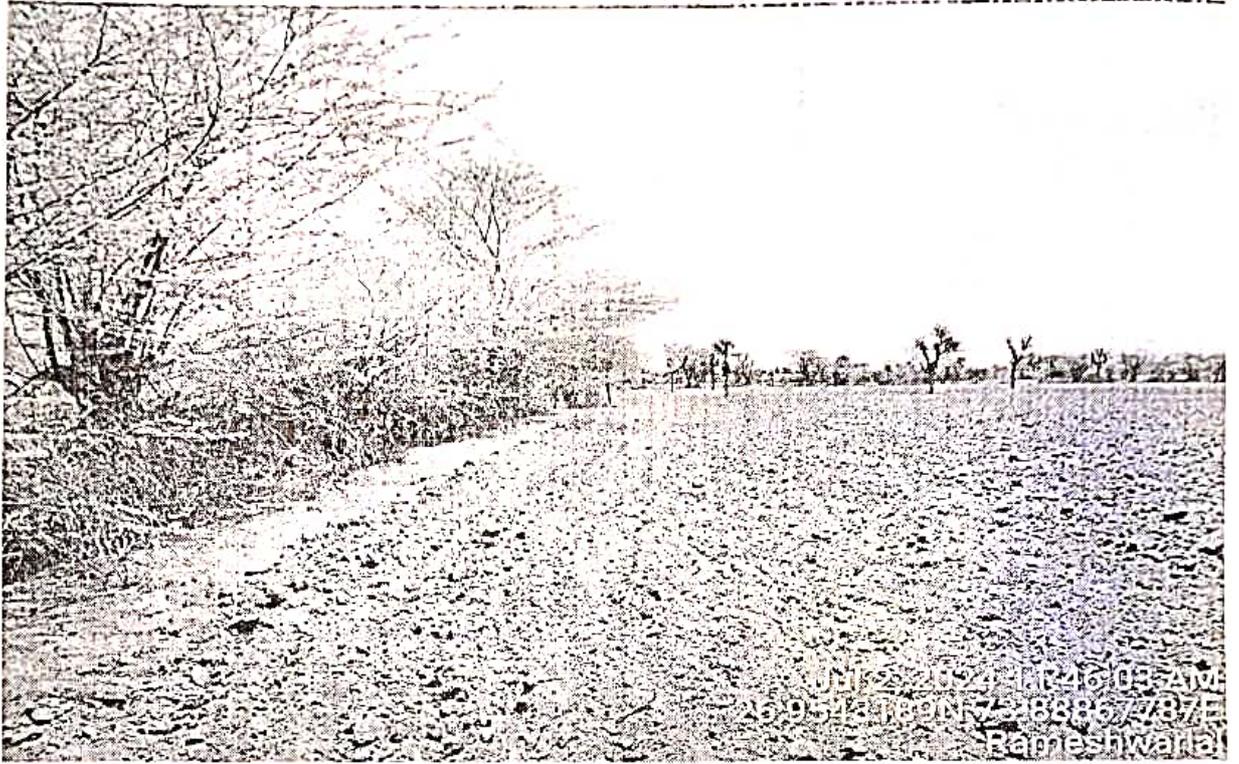


JUL 2 2024 11:18:30 AM
E 82423322N 73 84027251E
Rameshwar

B. Regarding M/s Sh. Rameshwar Lal/Sh. Ramniwas, Reference No. 20231000083416,
N/v- Khajwana, Tehsil- Mundawa, District- Nagaur.







राजस्थान सरकार
कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नागौर

मूल प्रार्थना पत्र संख्या 53/2024 महेद्र बनाम राजस्थान राज्य व अन्य में

तथ्यात्मक प्रतिवेदन:-

श्री महेन्द्र जलियावाडा द्वारा दायर मूल प्रार्थना पत्र में वर्णित अनुसार ग्राम खजवाना तहसील मूण्डवा जिला नागौर में खातेदारी भूमि में दो आवेदन पत्र श्रीमती रामेश्वरी एवं श्री रामेश्वरलाल के प्राप्त हुए है।

1. श्रीमती रामेश्वरी पत्नी श्री राजाराम द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 17 ए के तहत खनिज सिलिका सैण्ड का खनन पट्टा चाहने हेतु एक आवेदन विभागीय सिस्टम पर दिनांक 06.12.2022 को किया गया। उक्त आवेदन पत्र ग्राम खजवाना तहसील मूण्डवा जिला नागौर के खसरा संख्या 2770/2673 में प्राप्त हुआ। प्राप्त आवेदन पत्र पर अग्रिम कार्यवाही करते हुए मानचिकार की टिप्पणी अनुसार आवेदिका के पक्ष में 1.1307 हैक्टर क्षेत्र रिक्त है। तत्पश्चात क्षेत्र की खनिज उपलब्धता रिपोर्ट दिनांक 03.01.2023 को प्राप्त हुए। खनिज उपलब्धता रिपोर्ट निम्नानुसार है:- in the adjacent area in an open pit was observed which shows indication of mineral friable sandstone. The friable sandstone ferruginous in nature and nearly horizontally deposited. The colour of friable sandstone is whitish in colour. Based upon this information it is inferred that there is deposit of friable sandstone started from 6 to 15 mts of overburden of soil and gravel. The thickness of friable sandstone is 9 mts as seen in the pit. White coloured friable sandstone after washing can be used as mineral silica sand. तत्पश्चात आवेदन पत्र की समस्त औपचारिकता पूर्ण होने के उपरान्त श्रीमान् अतिरिक्त निदेशक(खान) द्वारा मंशा

पत्र जारी किया गया। मंशा पत्र की पूर्ण पालना आवेदक द्वारा किये जाने से खनन पट्टा स्वीकृति की नियमानुसार कार्यवाही की जाकर खनन पट्टा का संविदा निष्पादन दिनांक 19.12.2023 को किया गया तथा संविदा का पंजीयन दिनांक 21.12.2023 को हुआ।

2. श्री रामेश्वर लाल पुत्र श्री रामनिवास द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 17 ए के तहत खनिज सिलिका सैण्ड का खनन पट्टा चाहने हेतु एक आवेदन विभागीय सिस्टम पर दिनांक 31.05.2023 को किया गया। उक्त आवेदन पत्र ग्राम खजवाना तहसील मूण्डवा जिला नागौर के खसरा संख्या 1509/1402 में प्राप्त हुआ। प्राप्त आवेदन पत्र पर अग्रिम कार्यवाही करते हुए संयुक्त सीमांकन की कार्यवाही दिनांक 25.08.2023 को सम्पादित की गई, कार्यवाही बाद मानचिकार की टिप्पणी अनुसार आवेदिका के पक्ष में 1.1044 हैक्टर क्षेत्र रिक्त है। तत्पश्चात क्षेत्र की खनिज उपलब्धता रिपोर्ट दिनांक 19.12.2023 को प्राप्त हुए। खनिज उपलब्धता रिपोर्ट निम्नानुसार है:—**the indication of soil up to 1 mts kankar(3 mts thick) and friable sandstone seams mixed with gravel 6 mts. Based upon these information it is inferred that there is and indication of friable sandstone in the applied area. The carbonaceous zones as lignite shales etc. can occur at depth A 10 mts thick zone of friable sandstone underlain soil and gravel. Friable sandstone after washing can be used as Silica Sand.** तत्पश्चात आवेदन पत्र की समस्त औपचारिकता पूर्ण होने के उपरान्त श्रीमान् अतिरिक्त निदेशक(खान) द्वारा मंशा पत्र जारी किया गया। मंशा पत्र की पालना हेतु लंबित है।

श्री महेन्द्र जलियावाडा द्वारा श्रीमती रामेश्वरी के आवेदन पत्र के संबंध में दी गई शिकायत की जांच कार्यालय के तकनीकी

कर्मचारियों द्वारा दिनांक 18.09.2023 को की गयी, जिसके अनुसार लगभग 360 मै0टन खनिज ग्रेवल का अवैध खनन/निर्गमन किया जाना पाया गया, जिसकी नियमानुसार देय पेनल्टी राशि रु 146000/- राजकोष में जमा करवा दी गयी है। दिनांक 03.11.2023 को की गयी, जिसके अनुसार क्षेत्र में लगभग 131.25 मै0टन खनिज सिलिका सैण्ड का अवैध खनन किया जाना पाया गया, जिसकी नियमानुसार पेनल्टी राशि रु 164375/- राजकोष में जमा करवायी गयी।

विभाग द्वारा संयुक्त अभियान अवधि दिनांक 15.01.2024 से दिनांक 31.01.2024 में श्रीमान अधीक्षण खनि अभियंता, दल अजमेर द्वारा दिनांक 20.01.2024 ग्राम खजवाना तहसील मूण्डवा जिला नागौर के खसरा संख्या 2770/2673 में अवैध खनन की सूचना पर जांच हेतु पहुंचा गया। मौका जांच अनुसार खसरा संख्या 2770/2673 में लगभग 61966.76 मै0टन खनिज सिलिका सैण्ड का अवैध खनन/निर्गमन किया जाना पाया गया। जिसके संबंध में कार्यालय द्वारा खातेदार/पट्टाधारी को इस कार्यालय के पत्र दिनांक 25.01.2024 से नोटिस जारी किया गया, जिसके क्रम में प्रस्तुत जवाब को अस्वीकार करते हुए कार्यालय द्वारा आदेश दिनांक 19.03.2024 से मांग कायम की गई तथा अवैध खनन/निर्गमन की वकाया राशि की वसूली भू-राजस्व अधिनियम के अंतर्गत की जारी है। उक्त खनन पट्टा के ई-स्वन्ना कार्यालय अधीक्षण खनि अभियंता, अजमेर के आदेश दिनांक 21.03.2024 से विभागीय सिस्टम से डी-एक्टिवेट किये गये। अतः विभाग द्वारा अवैध खनन/निर्गमन के विरुद्ध नियमानुसार कार्यवाही की गई है। साथ ही निवेदन है कि खनन पट्टा आवंटन की प्रक्रिया में खनन

पट्टाधारी को खनन पट्टा में खनन कार्य चालू करने से पूर्व सक्षम स्तर से पर्यावरण स्वीकृति प्राप्त करना आवश्यक होता है तथा पर्यावरण स्वीकृति प्राप्त करने के उपरान्त राजस्थान राज्य प्रदूषण नियंत्रण मण्डल से कन्सेट टू ऑपरेट प्राप्त कर ही खनन कार्य आरम्भ किया जा सकता है।


खनि अभियंता, नागौर

Regional Office Nagour



Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353 Fax: 01582-294353



Registered

File No F(Mines)/Nagaur(Mundwa)/1(1)/2023-2024/1493-1494

Order No 2023-2024/Nagour/1492

Date: 08/01/2024

Unit Id : 131,512

M/s Smt. Rameshwari Devi W/o Shri Rajaram

Ref. No. 20221000070610, Khajwana

Tehsil : Mundwa District : Nagaur

E-Mail : srampichkiya07@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral Mine** at near Village-Khajwana, Tehsil-Mundwa, District- Nagaur (M.L.No-32/2022, Ref. No. 20221000070610).

- Ref: (i) Your application dated 26/12/2023
(ii) Received on 26/12/2023
(iii) Received at Head office on 25/12/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Smt. Rameshwari Devi W/o Shri Rajaram**, a Mine of **Minor Mineral** having **M.L.No-32/2022, Ref. No. 20221000070610** in an area measuring **1.1307 Hectares** at/near Village-Khajwana ,Tehsil-Mundwa,District-Nagaur.
- 2 That this consent is valid for a period from **08/01/2024** to **31/12/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 SILICA SAND	41250.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Savita
Date: 2024.01.08 17:50:46 IST
Reason: Self-Registered
Location:





Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagaur
Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Nagaur(Mundwa)/1(1)/2023-2024/1493-1494

Order No 2023-2024/Nagaur/1492

Date: 08/01/2024

Unit Id : 131,512

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 I. That the occupier/operator of Mines shall ensure that all the conditions imposed in the Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority, Rajasthan letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(23343)/2023-24 Jaipur, dated 21-09-2023 are strictly complied with.
- II. This consent to Establish/Operate is being issued for Establishment/production of Silica Sand- 41250 TPA(ROM) at M.L. No. 32/2022(Ref 20221000070610), Near Village- Khajwana, Tehsil- Mundwa, District- Nagaur.
- III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 3214, dated 21.06.2023, which states that no wild life century/national park/conservation reserve within 10 KM radius of Mines.
- IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.
- V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirm to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- VI. That no discharge of effluent shall be made within or outside the premises.



Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Nagaur(Mundwa)/1(1)/2023-2024/1493-1494

Order No 2023-2024/Nagour/1492

Date: 08/01/2024

Unit Id : 131,512

- I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.
- II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.
- IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.
- V. That this consent is subject to validity of approved mining plan and mining lease.
- VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

Signature valid

Digitally signed by Savita
Date: 2024.01.08 17:50:46 IST
Reason: Self-Tested
Location





Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Nagaur(Mundwa)/1(1)/2023-2024/1493-1494

Order No 2023-2024/Nagour/1492

Date: 00/01/2024

Unit Id : 131,512

8 I. This consent is not evidence for ascertaining entitlement of land.

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.

IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the Mines as per law.

That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the Mines as per law.

Signature valid

Digitally signed by Savita
Date: 2024.01.01 17:50:46 IST
Reason: Self signed
Location:





Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Nagaur(Mundwa)/1(1)/2023-2024/1493-1494

Order No 2023-2024/Nagour/1492

Date: 08/01/2024

Unit Id : 131,512

- 9 I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.
 - II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
 - III. That Catch drains and siltation ponds of appropriate size shall be constructed around the Mines pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
 - IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
 - V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
 - VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF& CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.
- 10 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 11 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 12 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 13 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature valid

Digitally signed by Savita
Date: 2024.01.08 17:50:46 IST
Reason: Self signed
Location:





Regional Office Nagour

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Nagaur(Mundwa)/1(1)/2023-2024/1493-1494

Order No 2023-2024/Nagour/1492

Date: 08/01/2024

Unit Id : 131,512

- 14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

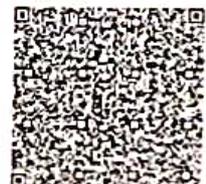
(A) Copy To:-

1 Master File .

Regional Officer

Signature valid

Digitally signed by Savita
Date: 2024.01.08 17:50:46 IST
Reason: See nested
Location:



ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), RAJASTHAN)

To,

The -1
RAMESHWARI
W/O Raja Ram Kuchera Road Tehsil Nagaur ,Sankhwas Nagaur -341028

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/RJ/MIN/435074/2023 dated 14 Jul 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001RJ125032 |
| 2. File No. | 18908 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity Including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Fresh proposal for "Silica Sand (Minor Mineral) mining project" [Reference No-20221000070610 and Khasra No.-2770/2763] over an Area of 1.1307 Ha located Near Village-Khajwana, Tehsil-Mundwa and District-Nagaur(Rajasthan) by Smt. Rameshwari Devi W/o Shri.Raja Ram. |
| 7. Name of Company/Organization | RAMESHWARI |
| 8. Location of Project | RAJASTHAN |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 22/09/2023

(e-signed)
Ms. Khyati Mathur
Member Secretary
SEIAA - (RAJASTHAN)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



State Level Environment Impact Assessment Authority, Rajasthan

Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.

E-mail; sclaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(23343)/2023-24

Jaipur, Dated:

21 SEP 2023

Smt. Rameshwari Devi
W/o Shri Rajaram,
R/o - Village -Sankhwas,
Tehsil - Mundwa,
District- Nagaur, Rajasthan.

Sub:EC for Silica Sand (Minor Mineral) Mining Project, Reference No. 20221000070610, Mine Lease Area-1.1307 Hectare, Proposed production capacity-41250 TPA (ROM), Khasra No- 2770/2673, Village-Khajwana, Tehsil- Mundwa, District- Nagaur, Rajasthan (Proposal No. 435074).

This has reference to your application dated 29.06.2023 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 10th and 11th August, 2023.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1(a)B-2, Mining of Mineral
2.	Location of Project	Near Village-Khajwana, Tehsil-Mundwa and District-Nagaur(Rajasthan)
3.	Project Details M.L. No. /Production capacity	"Silica Sand (Minor Mineral) Mining project" [Ref No-20221000070610 &Khasra No.-2770/2673] over an Area of 1.1307 Hectares with Proposed Production Capacity of Silica Sand - 41250 TPA located at Near Village-Khajwana, Tehsil-Mundwa and District-Nagaur(Rajasthan) proposed by Smt. Rameshwari Devi W/o Shri. Rajaram.
4.	Project Cost :	Rs.93 Lakhs
5.	Water Requirement & Source	Total Water Required- 3.5 KLD

Domestic Purpose - 0.50 KLD
 Dust Suppression - 1.0 KLD
 Plantation - 2.0 KLD
 (Tanker Water Supply from nearby village)
 150-200 Litre/day Fuel will be required for mining machineries.

6. Fuel & Energy

7. Environment Management Plan

Sr. No.	PARTICULAR	CAPITAL COST (IN RS.)	RECURRING COST (IN RS./YEAR)
1	Water sprinkle facility on haul roads to prevent dust suppression.	-	80,000/-
2	Maintenance of approach road/haul road	500,000/-	50,000/-
3	Pollution Monitoring of Ambient Air, Noise, Water & Soil Quality	-	60,000/-
4	Plantation/Green Belt & maintenance	3,44,000/-	2,80,000/-
5	Wire fence around mining pits	50,000/-	5,000/-
6	Emergency rescue fire fighting equipments and first aid	50,000/-	5,000/-
7	Rainwater harvesting in nearby Govt. School/PHC Centre & Gram Panchayat	1,50,000/-	25,000/-
8	Installation of Modular STP with capacity of 2 KLD	5,00,000/-	30,000/-
9	Construction of Garland drains & Settling tank & retaining wall	1,50,000/-	5,000/-
10	Solid waste & Hazardous Waste management	25,000/-	10,000/-
TOTAL		17,69,000 Or Say 12.70 Lakhs	5,50,000/-

8. Green Belt/ Plantation

Year	Plantation on 7.5 mtr. Safety Zone boundary & outside lease area at connective approach road				Cost of sapling along with maintenance		Name of species	Places of plantation
	Area (Ha.) & No. of Trees At 7.5 mtr. boundary	Area (Ha.) & No. of Trees at Outside the lease area	Capital cost in Rs.	Recurring cost in Rs./yr.				
2023-24	0.15	150	0.08	100	(Plant Cost-300/-) 1,44,000/- (Tree Guard Cost-500/-) 2,00,000	Maintenance/ Watering/ Manuring Cost- 280,000 (Rs. 700/-per plant)	Neem, Khair and Khejdi/Rohida, Siris, Ardu and other native species suggested by Local officials	Plantation will be done inside the lease area in 7.5 mtr safety zone boundary & Outside Lease area at connective approach road
	0.15	150	-	-				
2024-25	Replacement of Non-Survival Species @ 20 % i.e. 30 Nos. (year 2023-24)		Replacement of Non-Survival Species @ 20 % i.e. 20 Nos. (year 2023-24)					
2025-26	Replacement of Non-Survival Species @ 20 % i.e. 30 Nos. (year 2024-25)							
2026-27	Maintenance/Watering/Manuring							
2027-28								
Total	0.30	300	0.08	100				

Total 33% of the lease area (0.38 ha.) will be developed as greenbelt out of which 0.30 ha area will be planted at the 7.5 m safety zone & remaining i.e. 0.08ha will be at the connective approach road.

- ↓ About 1000 trees will be planted per hectare.
- ↓ Total 300 Nos. plants will be planted at 7.5 Meter safety zone boundary.
- ↓ 100 Plants will be planted at connective approach road .
- ↓ Species will be planted as per greenbelt development program & suggested by forest officials.
- ↓ Regular maintenance will be done by Project Proponent to protect the saplings.
- ↓ Size of Pit (in Cm)-50x50x50.

Note- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. as per MoEF&CC O.M. dated 16.01.20.

9. Budgetary Breakup for Labour

Sr. No.	Particulates	Capital Cost (in Rs.)	Recurring Cost (in Rs./Yr.)
1.	Rest Shelter (15 X 20 Feet)	2,00,000	80,000/-
2.	Drinking water facility	-	50,000/-
3.	Toilet Facility (2 units for Male & Female) {Standard cost breakup for construction a Toilet- Construction cost (bricks, Cement, Sand, Door, Tiles, PVC pipes material, Toilet Sheet, preparation of savage tank & soakpit-20000 Labour cost-6000 Maintains cost-2000 Standard size-7x5 Foot}	50,000	60,000/-
4.	Fuel for cooking	-	2,80,000/-
5.	Medical facility for labors (First Aid Box)	-	5,000/-
6.	Provision for personal protection equipment (PPEs) like ear plug, Face mask, Helmet, shoes etc., for 8workers	-	5,000/-
7.	Periodical health check-up once in years @ 1500	-	25,000/-
8.	Fire safety	-	30,000/-
9.	Training & awareness camps will be conducted for workers for safe & sustainable mining	-	5,000/-
Total		2,50,000/-	5,50,000/-

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.95th Meeting held on 15th September, 2023 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. **Statutory compliance:**

- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.

- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.

✓

- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data, which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation,

facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and
- L

- analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. Water quality monitoring and preservation:

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or

streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.
- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage

- through Oil and grease trap.
- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.
- 4. Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
- 5. Mining plan:**
- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.
- 6. Landreclamation:**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked

OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF & CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from

widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. GreenBelt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of

Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carry out Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carry out base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to

- the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

10. Miscellaneous:

- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
- ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water

course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.

2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

ADDITIONAL CONDITIONS

1. The PP shall abide by the mitigation and restoration measures provided in the Environment Management plan prepared for the project.
 2. All the mining activity including blasting material (explosive), blasting pattern, use and type of equipment's and machineries shall be strictly as proposed in the Noise and Vibration Study Report.
 3. The PP shall abide by all recommendations / mitigation measures/ restoration measures of Noise and Vibration/ Blasting and Vibration Study Report.
- 

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project Proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at

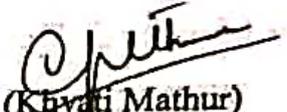


Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.

9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt-conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification

dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

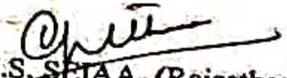
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.


(Khyati Mathur)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(23343)/2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA, (Rajasthan)

Signature Not Verified
Digitally signed by Ms. Khyati
Mathur
Member Secretary

Photographs taken during the field visit

A. Regarding M/s Smt. Rameshwari Devi W/o Shri Rajaram, Reference No. 20221000070610, (ML No. 32/2022), N/v- Khajwana, Tehsil- Mundawa, District- Nagaur







B. Regarding M/s Sh. Rameshwar Lal/Sh. Ramniwas, Reference No. 20231000083416, N/v- Khajwana, Tehsil- Mundawa, District- Nagaur.





Jul 2, 2024 11:45:49 AM
26.95431688N 73.8886605E
Rameshwarlal



Jul 2, 2024 11:46:00 AM
26.95431447N 73.88867895E
Rameshwarlal



Jul 2, 2024 11:46:03 AM
26.9543189N 73.88867787E
Rameshwarlal